

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF BHAGWATI RICE MILLS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BHAGWATI RICE MILL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21.11.1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15312UP1995PTC019042
5.	Address of the registered office and principal office (if any) of corporate debtor	Sirsaganj Roadmainpuri Mainpuri, Uttar Pradesh, India, 205001.
6.	Insolvency commencement date in respect of corporate debtor	03.12.2025 Copy of NCLT Order Received on 06.12.2025
7.	Estimated date of closure of insolvency resolution process	04.06.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Babita Jain IP Registration No. IBBI/IPA-002/IP-N00321/2017-18/10926
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 35B/6, Madhokunj, Rammohan Plaza, Allahabad 211002 <b>Email:</b> jainbabita06@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 35B/6, Madhokunj, Rammohan Plaza, Allahabad 211002 <b>Email:</b> cirp.bhagwatiricemills@gmail.com
11.	Last date for submission of claims	20.12.2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class – Real estate allottees	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, Allahabad has ordered the commencement of a Corporate Insolvency Resolution Process of the BHAGWATI RICE MILL PRIVATE LIMITED on 03.12.2025. Copy of NCLT Order Received on 06.12.2025

The creditors of BHAGWATI RICE MILL PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 20.12.2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

*Babita Jain*



BABITA JAIN  
Interim Resolution Professional  
**BHAGWATI RICE MILL PRIVATE LIMITED**  
Reg no: IBBI/IPA-002/IP-N00321/2017-18/10926  
AFA Valid up to 31.12.2026

Date: 06.12.2025  
Place: Allahabad

**Asset Recovery Management Branch, Jaipur**  
1st Floor, 2- Nehru Place, Lalitpur, Jaipur-302015  
Email: cs8244@pnb.co.in

**APPENDIX IV (See Rule 8(i)) POSSESSION NOTICE**

Whereas, The undersigned being the Authorized Officer of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(1)(c) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 15/02/2020 calling upon the Borrowers/Guarantors/Mortgagors - M/s. Fairwealth Securities Limited (Borrower Company), Sh. Dharendra Gaba (Director/Guarantor), Sh. Naveen Gaba (Director/Guarantor), Sh. Rop Lal Agarwal (Director/Guarantor/Mortgagor), Smt. Sudha Agarwal (Borrower Company), Sh. Versha Gaba (Director/Guarantor/Mortgagor), to repay the amount mentioned in the notice being Rs. 3.74,81,532.50 (Three Crore Seventy Four Lakh Eighty One Thousand Five Hundred Thirty Two Rupees And Fifty Paise Only) as on 29/01/2020 with future interest & charges until payment in full within 60 days from the date of notice/date of receipt of the said notice.

The Borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of Act read with Rule 8 of the (Security Interest Enforcement) Rules on this **04th day of December of the year 2025**.

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an amount Rs. 6,87,03,186.72 (Six Crore Eighty Seven Lakh Three Thousand One Hundred Eighty Six Rupees And Seventy Two Paise Only) as on 30/11/2025 with future interest & charges until payment in full.

The Borrower/Guarantor/Mortgagor attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

**DESCRIPTION OF IMMOVABLE PROPERTY**  
Residential Apartment bearing No-B-002, *admeasuring Super Area approx 308.54 Sq. Mtr. (3319.91 Sq. Ft.)* which includes built up area approx 284.78 Sq. Mtr. (3064.23 Sq. Ft.) and having open to sky court/terrace area admeasuring approx 102.25 Sq. Mtr. (1100.19 Sq. Ft.) situated on lower & upper ground floor in Tower-B, Raheja Atlantis, Sector-31-32A, Gurgaon now known as Gurugram, Haryana in the ownership of *M/s. Rop Lal Agarwal & Smt. Sudha Agarwal*.

**Authorized Officer**  
Date: 04-12-2025 Place: GURUGRAM Punjab National Bank

**INTEGRAL COACH FACTORY, CHENNAI-38**

The following e-tender is published in IREPS website. Firms are requested to login to [www.ireps.gov.in](http://www.ireps.gov.in) and quote against the tenders. Manual Quotations will not be entertained for the tender.

Tender No.	Open Tender File Reference No.	Name of the Work	Quantity	Date & Time of Tender Closing & Opening
202547 1212030 -OT12- MASK	MS / C / OT / 12 / MASKING / SHELL / 2025-27	Masking of different variants of shells in shell division for leak testing as per IS Spec. 11865 / 2006	3059 Shells	24.12.2025 at 15:00 Hrs.

Hindi version of the above advertisement is available in <https://icfct.indianrailways.gov.in/>

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF JKEW FORGINGS LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	JKEW Forgings Limited (now known as JKEW Metals Limited)
2. Date of incorporation of corporate debtor	17-09-1983
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kanpur
4. Corporate Identity No. (CIN)	U29141UP1983PLC006255
5. Address of the registered office and principal office (if any) of corporate debtor	Aggarwal Building, The Mall, Kanpur, UP 208002
6. Insolvency commencement date in respect of corporate debtor	01-12-2025 (Order received on 05.12.2025)
7. Estimated date of closure of insolvency resolution process	03-06-2026 (Counted from 05.12.2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Deepak Singh Reg No: IBB/IPA-003/ICAI-N00447/2023-2024/14350
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: C-1302 AVJ Heights, Sector ZETA-1 Greater Noida, Near Sakpur, Village, Gautam Buddha Nagar, Uttar Pradesh, 201306 Email Id: deepakingsh1965@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: C-1302 AVJ Heights, Sector ZETA-1 Greater Noida, Near Sakpur, Village, Gautam Buddha Nagar, Uttar Pradesh, 201306 Email Id: jkewforgings.cirp@gmail.com
11. Last date for submission of claims	19-12-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: same as above in point no. 10

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the M/s. JKEW Forgings Limited (now known as JKEW Metals Limited) on 01.12.2025 (Copy of the order was received on 05.12.2025). The creditors of M/s. JKEW Forgings Limited (now known as JKEW Metals Limited) are hereby called upon to submit their claims with proof on or before 19-12-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (NA) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Deepak Singh  
Interim Resolution Professional in the matter of JKEW Forgings Limited  
Reg. No.: IBB/IPA-003/ICAI-N00447/2023-2024/14350  
Reg Address: C-1302 AVJ Heights, Sector ZETA-1 Greater Noida, Near Sakpur, Village, Gautam Buddha Nagar, Uttar Pradesh, 201306  
Date: 08.12.2025 Place: Kanpur Email Id: deepakingsh1965@gmail.com, jkewforgings.cirp@gmail.com

**पेंशन निधि विनियामक और विकास प्राधिकरण**  
**PENSION FUND REGULATORY AND DEVELOPMENT AUTHORITY**

**Expression of Interest (EOI) for Registration of Central Recordkeeping Agency**

PFRDA invites Expressions of Interest from eligible entities for registration as a Central Recordkeeping Agency (CRA), the entity responsible for providing centralized recordkeeping, administration and customer services for all subscribers under National Pension System. The interested entities may refer PFRDA website [www.pfrda.org.in](http://www.pfrda.org.in) for further details. Last date for submission of EOI is 07.01.2026.

**General Manager**  
Regulation Process Management - CRA

**E-AUCTION SALE NOTICE UNDER IBC, 2016**  
**M/S. Supreme Coated Board Mills Private Limited (in Liquidation)**  
Regd office: 30, Ground Floor, RCC Building, New Star City, Paryasambakam, Chennai 600052

Bids are invited through e-auction platform <https://ibbi.baanknet.com> for sale of following assets of M/s Supreme Coated Board Mills Private Limited forming part of Liquidation Estate by the Liquidator u/s, 35 (f) of IBC, 2016 r/w reg. 32 and Schedule I of IBCI (Liquidation Process) Regulations, 2016

DETAILS OF ASSETS TO BE SOLD UNDER REGULATIONS 32 (a)	Reserve Price (Rs.)	EMD (Rs.)	Incremental Bid Amount (Rs.)
Land, Building, Plant & Machinery: Land admeasuring 55.14 acres (*) and building structure with two units of Plant & Machinery installed for the commercial production of duplex paper having with 180-400 gsm having overall capacity up to 450 TPD. The facility is located in Vembakottai Village, Sivakasi, Virudhu Nagar District, Tamil Nadu - 626131	77,90,40,000/-	7,79,04,000/-	25,00,000/-

\*Note: Portion of the land admeasuring 9.13 acres owned by promoters also forming part of the above mentioned land that will be sold along with the CD's assets.

**Last Date of Remittance of EMD 19.12.2025**  
**E-Auction Date and Time 22.12.2025 From 11:00 AM to 1:00 PM**

- Interested applicants may refer to e-Auction Process Information Document for detailed terms and conditions of online E-Auction, BID form, Eligibility Criteria, Declaration by Bidders, Earnest Money Deposit (EMD) requirement etc. is available at <https://ibbi.baanknet.com>.
- Prospective bidders shall submit the requisite documents, including an undertaking of eligibility under Section 29A of the Insolvency and Bankruptcy Code through the BAANKNET auction platform <https://ibbi.baanknet.com>.
- Prospective bidders shall deposit the EMD through the BAANKNET auction platform <https://ibbi.baanknet.com> on or before 19.12.2025.
- The undertaking referred in clause 2 herein above should state that the prospective bidder does not suffer from any ineligibility under section 29A of the Code to the extent applicable.
- Prospective bidders may note that if found ineligible at any stage, the EMD shall be forfeited as per IBCI, vide Circular No. IBCI/LQ/84/2025 dated 28<sup>th</sup> March, 2025.
- Kindly note that EMD payment must be made through the BAANKNET portal by adding funds to the e-Wallet and clicking "Participate" for the respective auction. Name of Eligible Bidders will be identified and conveyed by Liquidator to participate in online e-auction on the portal [www.baanknet.com](http://www.baanknet.com). Interested bidders should create their User ID & Password in the auction portal and deposit their EMD amount in the e-Wallet of the portal. For any query regarding the e-auction portal, reach out to BAANKNET (Bank Asset Auction Network), Email ID: [support.baanknet@psballance.com](mailto:support.baanknet@psballance.com), Mobile No: +91 8291220220.
- The maximum time allowed to the Successful Bidder for making payment of balance Sale Consideration (i.e. accepted Bid Amount plus other applicable taxes/duties after set-off/adjustment of EMD received) along with interest due is 90 days from the date of LOI.
- Interested applicants depositing the EMD and requiring assistance in submitting Bid Forms may contact Liquidator at [liq.scbmpl@gmail.com](mailto:liq.scbmpl@gmail.com) or on (+91) 9350583002
- It is clarified that, this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. Liquidator has right to extend/defer/cancel and/or modify, delete any of the terms and conditions including timelines of E-Auction at his discretion in the interest of Liquidation Process and has right to reject any bid without any prior notice or assigning any reason whatsoever at any stage of the auction.
- E-Auction shall be conducted on "AS IS WHERE IS", "AS IS WHAT IS" "WHATEVER THERE IS" and "NO RECOURSE" basis only.
- Date: 08/12/2025 Place: Chennai

**Ms. Rajalakshmi Vardarajan**  
Liquidator-Supreme Coated Board Mills Private Limited (in Liquidation)  
IBBI Reg No.: IBB/IPA-003/ICAI-N00145/2017-2018/11597  
Add:3/6, Venkateswara Colony 10th Street, Madhavaram Milk Colony, Chennai, 600051, Tamil Nadu

**INTEGRAL COACH FACTORY, CHENNAI-38**  
**INDIAN RAILWAYS**

**Tender Notice No. ICF/EL/Cons/2025-26, Dated: 08.12.2025**

For and on behalf of The President of India, The Dy. Chief Electrical Engineer / Maintenance / Shell, Integral Coach Factory, invites E-Tender for the following works.

Tender No.	Name of the Work	Approx. Value in Lakhs (Rs.)	EMD (Rs.)	Tender Closing Date and Time
(1)	(2)	(3)	(4)	(5)
202542512046	EL-W-916 Electrical Works for- A) Extension of Traverser Pit at Eastern side of Shop-30 / Fur & B) Provision of crane girders in I and II bay of New shed southern side of shop 33 and 39.	43.32	86,700/-	07.01.2026 at 15:30 hrs.

Web site for submission of offer: [www.ireps.gov.in](http://www.ireps.gov.in)  
Hindi Version of the above tender notification is available in <https://icfct.indianrailways.gov.in/>

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**FOR THE ATTENTION OF THE CREDITORS OF BHAGWATI RICE MILLS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	BHAGWATI RICE MILL PRIVATE LIMITED
2. Date of incorporation of corporate debtor	21.11.1995
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies Kanpur
4. Corporate Identity No. Limited Liability Identification No. of corporate debtor	U15312UP1995PTC019042
5. Address of the registered office and principal office (if any) of corporate debtor	Sirsaganj Road Mainpur, Uttar Pradesh, India, 205001.
6. Insolvency commencement date in respect of corporate debtor	03.12.2025 Copy of NCLT Order Received on 06.12.2025
7. Estimated date of closure of insolvency resolution process	04.06.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Babita Jain IP Registration No. IBB/IPA-002/IP-N00321/2017-18/10926
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 35B/6, Madhokuni, Rammohan Plaza, Allahabad 211002 Email: <a href="mailto:jainbabita06@gmail.com">jainbabita06@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 35B/6, Madhokuni, Rammohan Plaza, Allahabad 211002 Email: <a href="mailto:cirp.bhagwatiincemills@gmail.com">cirp.bhagwatiincemills@gmail.com</a>
11. Last date for submission of claims	20.12.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class- Real estate allottees	NOT APPLICABLE
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, Allahabad has ordered the commencement of a Corporate Insolvency Resolution Process of the BHAGWATI RICE MILL PRIVATE LIMITED on 03.12.2025. Copy of NCLT Order Received on 06.12.2025. The creditors of BHAGWATI RICE MILL PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 20.12.2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/  
BABITA JAIN  
Interim Resolution Professional  
BHAGWATI RICE MILL PRIVATE LIMITED  
Reg No: IBB/IPA-002/IP-N00321/2017-18/10926  
Date: 06.12.2025 Place: Allahabad AFA Valid up to 31.12.2026

**PNB GILTS LIMITED**  
CIN : L74899DL1996PLC07120  
Regd. Office: 5, Sansad Marg, New Delhi - 110001  
Tel. 011-23325759, 23325779  
Email: [pnbgilts@pnbgilts.com](mailto:pnbgilts@pnbgilts.com); Website: [www.pnbgilts.com](http://www.pnbgilts.com)

**PNB GILTS LIMITED**  
(SUBSIDIARY OF PUNJAB NATIONAL BANK)

**NOTICE**  
**Special Window for Re-lodgement of Transfer Requests of Physical Shares**

Investors of the Company are hereby informed that pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2<sup>nd</sup> July, 2025, a special window has been opened for a period of six months from 7<sup>th</sup> July, 2025 to 6<sup>th</sup> January, 2026 to facilitate transfer requests of physical shares.

This facility is available for Transfer Deeds that were originally lodged before 1<sup>st</sup> April 2019 but were rejected/ returned/ not attended due to a deficiency in the documents/process, or otherwise.

The shares re-lodged for transfer during the above window will be processed only in dematerialized form. Eligible Investors who have missed the 31<sup>st</sup> March, 2021 deadline for re-lodgement of transfer documents are encouraged to avail advantage of the opportunity by furnishing the requisite documents to the Company's Share Transfer Agent (STA) - MCS Share Transfer Agent Ltd., 179-180, DSIDC Shed, 3<sup>rd</sup> Floor, Okhla Industrial Area, Phase-1, New Delhi-110020; Phone Nos. 011-41406149/41406150/41406151 and Email: [admin@mcsregistrars.com](mailto:admin@mcsregistrars.com).

Transfer requests submitted after 6<sup>th</sup> January, 2026, will not be accepted by the Company/STA. The aforesaid information is also being made available on the website of the Company at <https://www.pnbgilts.com>.

**For PNB Gilts Limited**  
Sd/-  
(Monika Kochar)  
Company Secretary  
Date : December 07, 2025  
Place: New Delhi

**For the Kind Attention of Shareholders:** Shareholders holding shares in Physical form are requested to dematerialize their shares/complete their KYC (Email address, Bank A/c details, etc.) with the Company's STA.

**NATIONAL FERTILIZERS LIMITED**  
(A Govt. of India Undertaking)  
CIN: L74899DL1974GOI007417  
Registered Office: Scope Complex, Core -III, 7, Institutional Area, Lodhi Road, New Delhi 110003.  
Website: [www.nationalfertilizers.com](http://www.nationalfertilizers.com),  
Email ID: [investor@nfl.co.in](mailto:investor@nfl.co.in); Telephone: 011-24360066, 24361252

**NOTICE TO SHAREHOLDERS**

**A. FOR TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)**

This Notice is published pursuant to the provisions of Section 124(6) of the Companies Act, 2013 and Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended from time to time.

The Rules, inter alia, contain provisions for transfer of all shares in respect of which dividend has remained unpaid or unclaimed by the shareholders for seven consecutive years or more to the Demat account of IEPF Authority.

In this regard, the Interim Dividend declared for the financial year 2018-19, which remained unclaimed or unpaid for a period of seven consecutive years will be credited to the IEPF on or after March 08, 2026 but not later than April 07, 2026. The corresponding shares on which dividends were unclaimed or unpaid for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance with the rules, Individual notices have also been sent to all the concerned shareholders whose shares are liable to be transferred to IEPF as per the aforesaid rules, the full details of such shareholders including their names, folio nos. or DP ID/ Client ID is also made available on the Company's Website at [www.nationalfertilizers.com](http://www.nationalfertilizers.com).

In this connection, please note the following:

- In case you hold shares in physical form:** Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you will stand automatically cancelled.
- In case you hold shares in electronic form:** Your demat account will be debited for the shares liable for transfer to the IEPF.

In the event valid claim is not received on or before February 28, 2026, the Company will proceed to transfer the liable dividend and Equity shares in favour of IEPF authority without any further notice. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed Form IEPF-5 online and sending the physical copy of the requisite documents enumerated in the Form IEPF-5, to the Company Secretary of the Company.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agent M/s. MAS Services Limited at [investor@masserv.com](mailto:investor@masserv.com).

**B. SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES**

This is to inform all concerned shareholders that, pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025, a special window for the re-lodgement of transfer deeds relating to physical securities has been opened for a period of six months, from July 07, 2025 to January 06, 2026.

This initiative is applicable to transfer requests that were originally submitted prior to April 01, 2019, but were either rejected, returned, or not processed due to deficiencies in documentation or other procedural issues.

This facility also extends to shareholders who were eligible but missed the earlier deadline of March 31, 2021, for re-lodgement under the previous SEBI framework. Such shareholders may re-submit their transfer requests during this newly announced window.

Please note that all re-lodged transfer requests will be processed strictly in dematerialized form. Concerned shareholders are advised to take note of this opportunity and re-lodge their transfer requests along with the requisite documents to the Company's Registrar and Share Transfer Agent, MAS Services Limited, at T-34, II Floor, Okhla Industrial Area, Phase-II, New Delhi - 110020. Tel.: 011-26387281-83; Email Id: [investor@masserv.com](mailto:investor@masserv.com)

**For National Fertilizers Limited,**  
Sd/-  
(Ashok Jha)  
Company Secretary  
Place: New Delhi  
Date: 08.12.2025

**FORGOTTEN MONEY IN YOUR OLD BANK ACCOUNTS?**

**RBI will help you recover what's yours**

Money in Inoperative Accounts (inactive for more than 2 years and up to 10 years) lying with your bank / Unclaimed Deposits (Beyond 10 years) is transferred to DEA Fund of RBI.

You or your legal heirs can claim it anytime.

**3 EASY STEPS TO CLAIM YOUR MONEY**

1. Visit any branch of your bank, even if it's not your regular branch
2. Submit a form with KYC documents (Aadhaar, Passport, Voter ID, or Driving Licence)
3. Receive your money with interest, if any, after verification

**To find your unclaimed deposits**

Search your bank's website or check RBI's UDGM portal (<https://udgam.rbi.org.in>) covering 30 banks currently

**Visit Special Camps on Unclaimed Assets being conducted in all districts across the country during October to December 2025**

**RBI Kehta Hai... Jaankar Baniye, Satark Rahiye!**

Issued in public interest by **भारतीय रिज़र्व बैंक**  
**RESERVE BANK OF INDIA**  
[www.rbi.org.in](http://www.rbi.org.in)

**Form No. INC-26**  
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)  
Before the Central Government, Regional Director, Northern Region

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of SEQUENTIAL TECHNOLOGY INTERNATIONAL (INDIA) PRIVATE LIMITED having its registered office at 31, Todar Mal Lane, Bangal Market, Central Delhi, New Delhi-110001, Delhi, India. .... Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on Tuesday, November 25, 2025 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to "State of West Bengal".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at the address B-2 Wing, 2<sup>nd</sup> Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

"31 Todar Mal Lane, Bangal Market, Central Delhi, New Delhi-110001, Delhi, India"

For and on behalf of  
**Sequential Technology International (India) Private Limited**  
Sd/- Amit Soni  
Director  
Date: 08.12.2025 Place: Delhi DIN: 10993503

**FOR THE BUSINESS DAILY**

**FOR NATIONAL FERTILIZERS LIMITED,**  
Sd/-  
(Ashok Jha)  
Company Secretary  
Place: New Delhi  
Date: 08.12.2025

**FOR DAILY BUSINESS**

**FOR NATIONAL FERTILIZERS LIMITED,**  
Sd/-  
(Ashok Jha)  
Company Secretary  
Place: New Delhi  
Date: 08.12.2025

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संक्षिप्त समाचार

बिजली बिल राहत शिविर में 6.82 लाख की वसूली

एटा। अलीगंज विकासखंड क्षेत्र में बिजली बिल राहत योजना के तहत विशेष शिविरों का आयोजन किया गया, जिसमें 71 बकायेदार उपभोक्ताओं से 6.82 लाख रुपए की वसूली की गई। ये शिविर जुनेदपुर, नकटई खुर्द, अलीपुर और नगला सिमरा जैसे विभिन्न गांवों में लगाए गए थे। इन कैम्पों के दौरान विद्युत विभाग की टीम ने बकाया बिलों का निस्तारण किया और उपभोक्ताओं को बिजली बिलों के भुगतान में राहत प्रदान की। इस अभियान की सफलता में जूनियर इंजीनियर (जेई) सुंदर सिंह, अतर सिंह और इंतजार खान ने महत्वपूर्ण भूमिका निभाई। विद्युत विभाग द्वारा यह अभियान उपभोक्ताओं को राहत देने और बकाया वसूली में तेजी लाने के उद्देश्य से चलाया जा रहा है। अधिकारियों ने बताया कि भविष्य में भी ऐसे कैम्पों का आयोजन किया जाएगा ताकि अधिक से अधिक उपभोक्ताओं को लाभ मिल सके।

जिला टैक्शन वार एशोसिएशन के राहुल जैन अध्यक्ष, विक्रान्त वाष्ण्य महासचिव निर्वाचित

एटा। प्रशांत जैन एडवोकेट के नवीन कार्यालय ए.एस. एशोसिएट, सुवीरा गोलन नर्सिंग होम के निकट एटा डिस्ट्रीक्ट टैक्शन वार एशोसिएशन एटा का चुनाव संपन्न हुआ। इस चुनाव में राहुल जैन एडवोकेट को अध्यक्ष पद और विक्रान्त वाष्ण्य एडवोकेट को महासचिव पद के लिए सर्वसम्मति से निर्वाचित किया गया। चुनाव की अध्यक्षता राजवीर सिंह एडवोकेट ने की, जबकि कार्यक्रम का संचालन प्रशांत जैन एडवोकेट द्वारा किया गया। चुनाव के सफल संचालन में मदन लाल वाष्ण्य एडवोकेट, मुन्ना लाल शर्मा एडवोकेट एवं अन्य चुनाव अधिकारियों का महत्वपूर्ण योगदान रहा। इस चुनाव के दौरान सभी उम्मीदवारों ने आपसी सामंजस्य और सहयोग की भावना के साथ चुनावी प्रक्रिया को पारदर्शी और शांतिपूर्ण तरीके से सम्पन्न किया।

# धांधली के आरोप में लेखाकार के वित्तीय अधिकार सीज

रवदेश समाचार ■ कासगंज  
जनपद कासगंज के विकास खण्ड सिद्धपुरा में मनरेगा योजनांतर्गत 17 सितंबर को मैटेरियल के भुगतान के लिए राशि जारी की गई थी। जिसमें लेखाकार सोरन सिंह और विकास खण्ड अधिकारी श्रेती गर्ग ने मनरेगा की नियमावली को दरकिनारा करते हुए मनमानी करते हुए चुनिंदा फर्म को भुगतान कर दिया गया। जिसका प्रमाणों ने विकास खण्ड कार्यालय परिसर में विरोध करते हुए शासन को शिकायत की गई थी। जिसमें शासन द्वारा जांच कमेटी गठित करते हुए लखनऊ मंडल से संयुक्त

विकास आयुक्त प्रियंदा यादव को नामित किया गया था। जिसकी जांच प्रियंदा यादव द्वारा की गई और जांच में लेखाकार सोरन सिंह द्वारा मनरेगा के शासनादेश के नियम का उल्लंघन करते हुए फिक एंड सोसिस करते हुए प्रथम दायित्वों का उल्लंघन की रिपोर्ट शासन को भेजी गई। जिसमें लेखाकार सोरन सिंह दोषी पाए जाने पर शासन स्तर से लेखाकार सोरन सिंह के वित्तीय अधिकार सीज कर दिए गए और डोंगल राज्य स्तर से डिप्लोम कर दिया गया साथ जिलाधिकारी कासगंज को लेखाकार सोरन सिंह



लेखाकार सोरन सिंह।

की वर्तमान तैनाती की जगह दूसरे लेखाकार को नामित करने के निर्देश दिए गए हैं। जांच पर प्रश्न वाचक चिन्ह इसलिए लगा रहा है कि जांच में मनरेगा भुगतान में

लेखाकार सोरन सिंह पर मनमाने तरीके से भुगतान का आरोप लगा जिसमें दोषी पाए लेकिन भुगतान में लेखाकार और खण्ड विकास अधिकारी दोनों के डोंगल लगाए जाने पर भुगतान प्रक्रिया पूर्ण होती है। जिन फर्मों को भुगतान किया गया उसमें दोनों के डोंगल लगे फिर अकेले सोरन सिंह पर कार्यवाही कैसे हुई जबकि भुगतान दोनों के डोंगल से पूर्ण हुआ अब देखा जा रहा है कि जिला स्तर से जिलाधिकारी और मुख्य विकास अधिकारी द्वारा किन्ना संज्ञान लिया जाएगा और क्या कार्यवाही होगी।

गृह वलेश में युवक ने फंसी लगाकर आत्महत्या का किया प्रयास

कासगंज। जनपद कासगंज की सदर कोतवाली क्षेत्र में एक 32 वर्षीय युवक ने पारिवारिक विवाद के चलते फंसी लगाकर आत्महत्या करने का प्रयास किया। युवक को गंभीर हालत में जिला अस्पताल में भर्ती कराया गया है, जहां उसका इलाज चल रहा है। बताया जाता है कि कासगंज कोतवाली क्षेत्र के गांव डोराई निवासी 32 वर्षीय संतोष पुत्र राजेंद्र प्रसाद का अपनी पत्नी साधना से किसी बात को लेकर झगड़ा हो गया था। इस विवाद से नाराज होकर संतोष ने घर में फंसी लगा ली। पत्नी और परिवार के सदस्यों ने संतोष को फंदे पर लटकना देख चीख-पुकार मचाई। उन्होंने तुरंत उसे फंदे से उतारा और आनन-फ़ानन में इलाज के लिए कासगंज के जिला अस्पताल में भर्ती कराया। डॉक्टरों के अनुसार, युवक की हालत गंभीर बनी हुई है।

शौच के लिए जा रहे वृद्ध पर आवारा पशु ने किया हमला, गंभीर घायल

एटा। पिलुआ थाना क्षेत्र के सिहोरी गांव में 70 वर्षीय वृद्ध लेखराज पर आवारा पशु ने हमला कर दिया। लेखराज शौच के लिए गेज की तरह खेतों की ओर जा रहे थे, तभी एक गोवंश ने उन पर अचानक हमला कर दिया, जिससे वे गंभीर रूप से घायल हो गए। हमले में घायल लेखराज को देखकर पास में मौजूद ग्रामीण दौड़े और साहस दिखाते हुए गोवंश को पत्थर मारे, जिससे वह वहां से भाग गया। घायल लेखराज को तुरंत 108 एम्बुलेंस की मदद से एटा मेडिकल कॉलेज भेजा गया, जहां उनका इलाज शुरू किया गया। ग्रामीणों ने क्षेत्र में बढ़ते आवारा पशुओं की संख्या पर चिंता व्यक्त करते हुए प्रशासन से सुरक्षा की मांग की।

बजरंग दल के कार्यकर्ता से मारपीट कर दी धमकी, पुलिस को दी तहरीर

रवदेश समाचार ■ अमांपुर। राष्ट्रीय बजरंग दल के कार्यकर्ता ने कस्बे के ही दूसरे समुदाय के युवक पर मारपीट का आरोप लगाया है। उनका आरोप है कि दूसरे समुदाय के युवक ने उनके बजरंग दल से जुड़ होने पर अपर्णित जताई। जान से मारने की धमकी दी है। उन्होंने आरोपी के खिलाफ पुलिस को तहरीर दी है। पुलिस मामले की जांच कर रही है। कस्बा के शास्त्री नगर निवासी राष्ट्रीय बजरंग दल कार्यकर्ता अंकित पाराशर पुत्र सत्यप्रकाश पाराशर ने पुलिस को दी तहरीर में बताया कि वह रविवार की सुबह अपनी दुकान पर बैठा हुआ था तभी सुभाष नगर निवासी राशिद अली पुत्र जाकिर अली उसकी

दुकान पर आकर छह दिसेंबर शौच दिवस को लेकर गाली-गलौज करने लगा। जब उसने उनका विरोध किया तो आरोपी ने उसे लात-धूसों व डंडों से पीटा। इससे उनके चेहरे और मुंह पर चोट आई है। आरोपी जान से मारने की धमकी देते हुए मारपीट से फरार हो गया। थाना प्रभारी दिनेश सिंह ने बताया कि तहरीर के आधार पर जांच शुरू कर दी है। बता दें कि आरोपी राशिद अली ने बीते वर्ष कस्बे के गांधीनगर निवासी राष्ट्रीय स्वयंसेवक संघ के कार्यकर्ता दुष्यंत गुप्ता को नुपुर शर्मा का समर्थन करने पर इस्टाग्राम पर जिंदा दफनाने की धमकी राशिद अली ने दी थी। जिसका अमांपुर थाने पर मुकदमा दर्ज हुआ था।

## राम आशीष की 9वीं पुण्यतिथि पर अटेवा ने कराया गरीबों को भोजन

रवदेश समाचार ■ कासगंज

नगर के मालगोदाम रोड शनि मंदिर के पास राम आशीष जी 9वीं पुण्यतिथि पर अटेवा ने कासगंज रसोई के माध्यम से गरीबों व असहाय निर्धन लोगों को भोजन कराकर श्रधांजलि दी। इस दौरान योगेश यादव जिलाध्यक्ष एवं सभी पेशानविविधन साधियों ने पेशान बहाली तक संघर्ष जारी रखने का संकल्प लिया।

बता दें कि राम आशीष की पेशान बहाली आंदोलन में लाठी चार्ज में मृत्यु हो गयी थी। तब से अटेवा कासगंज सहित पूरे प्रदेश में अटेवियन 7 दिसम्बर को स्व राम आशीष की पुण्यतिथि पर श्रद्धा सुमन अर्पित करते हैं। इसी के चलते रविवार को नगर के मालगोदाम रोड शनि मंदिर के पास



गरीबों को भोजन कराते अटेवा के लोग।

राम आशीष जी 9वीं पुण्यतिथि पर अटेवा ने कासगंज रसोई के माध्यम से गरीबों व असहाय निर्धन लोगों को भोजन कराकर श्रधांजलि दी। श्रद्धा सुमन अर्पित करने वालों में राधा प्यारी रावत, सुमन कुरील, सरिता राजपूत, विनीता यादव, दिलीप यादव वरिष्ठ उपाध्यक्ष प्रा शिक्षक संघ, मलिकान सिंह पाल, उमेश चन्द्र दीक्षित, कंडी त्रिपाठी जिलाध्यक्ष माध्यमिक

शिक्षक संघ एकजुट, संजय कुमार, सुरेंद्र सिंह जिलाध्यक्ष ग्रामीण पंचायती राज कर्मचारी संघ, सोमेंद्र बाबू, रामपाल शास्त्री जिलाध्यक्ष अखिल भारतीय यादव महासभा, मनोज कुमार गौतम, अनुपम वाष्ण्य, रोशन लाल, आरव गौतम, विनीत कुमार, शैलेन्द्र सिंह मंडल अध्यक्ष पूर्वोत्तर रेलवे इज्जतनगर एवं अन्य पेशानविविधन रहे।

जन आरोग्य मेले में 307 मरीजों को मिली निःशुल्क चिकित्सा सेवा



जन आरोग्य मेला में निःशुल्क दवा लेते मरीज।

रवदेश समाचार ■ एटा। अलीगंज क्षेत्र में मुख्यमंत्री जन आरोग्य मेला आयोजित किया गया, जिसमें क्षेत्र के पांच न्यू पीएचसी पर 307 मरीजों का स्वास्थ्य परीक्षण किया गया। इस दौरान सभी मरीजों को निःशुल्क दवाइयां भी दी गईं। यह मेला अलीगंज के अंतर्गत आने वाले नगला गजपत, राजा का रामपुर, अलीपुर, नयागांव और भदकनी स्थित न्यू पीएचसी पर आयोजित किया गया था। सुबह 10 बजे से शुरू हुए

इस मेले में स्थानीय लोगों ने बहु-चक्रक भाग लिया और अपने स्वास्थ्य की जांच करवाई। मेला आयोजन के तहत स्वास्थ्य विभाग की टीम ने मरीजों को चिकित्सा सेवाएं प्रदान की और उन्हें स्वास्थ्य संबंधी जरूरी जानकारी दी। इस पहल से ग्रामीण क्षेत्र के लोगों को स्वास्थ्य सेवाओं का लाभ प्राप्त हुआ, जो खासकर दूर-दराज इलाकों में चिकित्सा सुविधाओं की कमी के चलते प्रभावित रहते हैं।

## साइबर क्राइम और यातायात सुरक्षा के प्रति जागरूकता की दिलाई शपथ



जागरूकता की शपथ लेती छात्राएं।

रवदेश समाचार ■ एटा। आदर्श इंटर कॉलेज उमेदपुर में साइबर क्राइम और यातायात सुरक्षा पर एक विशेष कार्यशाला का आयोजन किया गया। इस कार्यक्रम का उद्देश्य विद्यार्थियों को डिजिटल खतरों, ऑनलाइन धोखाधड़ी, सोशल मीडिया सुरक्षा और सड़क सुरक्षा के नियमों के प्रति जागरूक करना था।

कार्यक्रम में एसपी क्राइम योगेंद्र कुमार, सीओ सिटी राजेश कुमार सिंह, सीओ सकोट कृतिका सिंह, एसओ सकोट राजकुमार सिंह और ट्रेनिंग रचार्ज अंजलि कुमार ने मुख्य अतिथि के रूप में हिस्सा लिया। विशेषज्ञों ने साइबर अपराध जैसे फिशिंग, ओटीपी फ्रॉड और साइबर बुलिंग के बारे में

जानकारी दी। साथ ही, यातायात नियमों के पालन, हेलमेट और सीट बेल्ट के महत्व पर भी प्रकाश डाला गया। प्रधानाचार्य आदर्श मिश्रा ने कहा कि ऐसे कार्यक्रम समाज में सुरक्षित वातावरण बनाने में मददगार साबित होते हैं। कार्यशाला का समापन जागरूकता शपथ के साथ हुआ।

## जिला जज ने गिरौरा में लीगल ऐड क्लीनिक का किया उद्घाटन

रवदेश समाचार ■ एटा

विकास खंड मारहरा की ग्राम पंचायत गिरौरा में लीगल ऐड क्लीनिक का जिला जज दिनेश चंद्र ने फीता काटकर शुभारंभ किया। इस मौके पर अपर जिला जज कमालुद्दीन और अन्य अधिकारियों की उपस्थिति रही। कार्यक्रम को संबोधित करते हुए जिला जज दिनेश चंद्र ने बताया कि यह विधिक सहायता केंद्र गांव के घरेलू मामलों की सुनवाई करेगा और उनका निस्तारण स्थानीय स्तर पर किया जाएगा। उन्होंने यह भी स्पष्ट किया कि यदि किसी मामले में समझौता नहीं हो पाता है, तो उन मामलों की सुनवाई जनपद न्यायालय में की जाएगी। इस पहल से गांवों में लोगों को कानूनी सहायता मिलने में



लीगल ऐड क्लीनिक का फीता काटकर उद्घाटन करते जिला जज व अन्य अधिकारियों।

आसान होगी। लीगल ऐड क्लीनिक के शुभारंभ के मौके पर डीसी रजनीश वर्मा, जिला पंचायत राज अधिकारी, राशिद, जिला कार्यक्रम अधिकारी संजय सिंह, अपर चिकित्सा अधिकारी, क्षेत्राधिकारी

सदर संकल्प दीप कुशवाहा, सहायक विकास अधिकारी पंचायत दीपक गुप्ता, ब्लॉक समन्वयक ब्रजमोहन, सचिव हेमंत वर्मा, ग्राम प्रधान उमेश कुमार और पंचायत सहायक अरुण कुमार सहित कई ग्रामीण मौजूद रहे।

## बुलडोजर और बाइक की टक्कर, दो युवकों की मौत

शादी समारोह से लौटते समय एआरटीओ ऑफिस के पास हुआ हादसा

रवदेश समाचार ■ एटा।

कोतवाली देहात क्षेत्र में एक सड़क हादसे में दो बाइक सवारों की मौत हो गई। यह घटना एआरटीओ कार्यालय के पास हुई, जहां उनकी बाइक एक बुलडोजर से टकरा गई। दोनों मृतक एक शादी समारोह से लौट रहे थे। राहगीरों ने सड़क पर खून से लथपथ पड़े घायलों को देखकर तत्काल कोतवाली देहात थाना पुलिस को सूचना दी। मौके पर पहुंची पुलिस ने स्थानीय लोगों की मदद से उन्हें एटा के वीरगंगा अवंतीबाई मेडिकल कॉलेज के इमरजेंसी वार्ड में भर्ती कराया, जहां डॉक्टरों ने दोनों को मृत घोषित कर दिया। पुलिस ने दोनों मृतकों के शवों को कब्जे में लेकर



मेडिकल कॉलेज में रखे युवकों के शवों को देखते लोग।

पंचनामा की प्रक्रिया पूरी की और पोस्टमॉर्टम के लिए मोरचरी भेज दिया। मृतकों की पहचान सकोट थाना क्षेत्र के नगला हमीर निवासी हेत सिंह और शांतिस्वरूप के रूप में हुई है। जानकारी के अनुसार, हेत सिंह अपने समर्थी के घर कुनावली में शादी समारोह में शामिल होकर शांतिस्वरूप के साथ बाइक पर वापस लौट रहे थे। उनकी बाइक जैसे ही हाईवे स्थित एआरटीओ कार्यालय के पास

## पुलिस लाइन में लगाया गया होम्योपैथिक चिकित्सा शिविर



पुलिस लाइन में लगे चिकित्सा शिविर में दवा लेती महिलाएं।

रवदेश समाचार ■ एटा। वामा सारथी के वामा वेलनेस केंद्र के तहत रिजर्व पुलिस लाइंस में एक होम्योपैथिक चिकित्सा शिविर का आयोजन किया गया। इस शिविर में पुलिस परिवार की महिलाओं और बच्चों को निःशुल्क चिकित्सीय परामर्श दिया गया और आवश्यक दवाइयां वितरित की गईं। यह शिविर वरिष्ठ पुलिस अधीक्षक श्याम नारायण सिंह के निर्देशन में वामा सारथी पुलिस फैमिली वेलफेयर एसोसिएशन, जनपद एटा द्वारा आयोजित किया गया था। शिविर का उद्देश्य पुलिसकर्मियों के परिवारों को

पुलिस परिवार की महिलाओं और बच्चों को मिला निःशुल्क इलाज स्वास्थ्य सेवाएं मुहैया कराना था, ताकि वे स्वस्थ और खुशहाल जीवन जी सकें। इस पहल से पुलिस परिवार के सदस्यों को विशेष रूप से राहत मिली, क्योंकि उन्हें घर के पास ही होम्योपैथिक चिकित्सा सुविधा मिली। इस दौरान सभी ने शिविर के आयोजन के लिए सराहना की और इसे भविष्य में और भी नियमित रूप से आयोजित करने की आवश्यकता जताई।

फॉर्म-ए सार्वजनिक घोषणा	
(भारतीय दिवाला एक्ट 1987 के अंतर्गत) (कोर्ट के ब्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियमवली, 2016 के विनियम 6 के अधीन)	
भगवती राहुस मिल्स प्राइवेट लिमिटेड को लेनदार को ध्यानार्थ हेतु	
क्र.सं.	प्रासंगिक विवरण
1.	कोर्टोर्ट देनवार का नाम
2.	कोर्टोर्ट देनवार के गठन की तिथि
3.	प्रतिकरण मिल्स अथवा कोर्टोर्ट देनवार मॉडल / पंजीकृत है
4.	कोर्टोर्ट देनवार संख्या / कोर्टोर्ट देनवार की सीमांत देयता संख्या
5.	कोर्टोर्ट देनवार के पंजीकरण कार्यालय तथा प्रधान कार्यालय (वॉर कोर्ट) का पता
6.	कोर्टोर्ट देनवार के सम्बन्ध में दिवाला आरम्भ तिथि
7.	दिवाला समापन प्रक्रिया समापन होने की अनुमानित तारीख
8.	अंतरिम रिजल्टेशन प्रोसेडर के रूप में कार्य करने वाले रिजल्टेशन प्रोसेडर का नाम और पंजीकरण संख्या
9.	अंतरिम रिजल्टेशन प्रोसेडर का पता और ई-मेल
10.	अंतरिम समापन प्रोसेडर के साथ पत्राचार के लिए उपयोग किए जाने वाले पता और ई-मेल
11.	पत्रा प्रस्तुत करने की अंतिम तिथि
12.	वारा 21 के उपचारा (6ए) के खंड (बी) के तहत अंतरिम रिजल्टेशन प्रोसेडर द्वारा लेनदारों की श्रेणियां, वॉर कोर्ट, सुविधायित्व की गईं हैं।
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इस्तेमाल की जाने वाली श्रेणी के नाम (अधिकृत श्रेणी के लिए लिंक नाम)
14.	(क) प्रासंगिक फॉर्म और (ख) अधिकृत प्रतिनिधि का विवरण यहाँ उपलब्ध है।